

23rd October, 1949 - 12th August, 2019

Full court Reference in the memory of

Late Shri Amarendra Sharan

Senior Advocate

held on Tuesday, the 1st October, 2019 at 10.30 a.m. in the Court of The Hon'ble the Chief Justice of India

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Letter from the Registrar, Supreme Court of India

F.No.99/Ref/2019/SCA(Genl) Dated the 5th October,2019

Mrs. Madhu Sharan , 30, Sunder Nagar, New Delhi 110001 .

Madam,

There was a Full Court Reference in the Chief Justice's Court on 1st October, 2019 in the memory of late Shri Amarendra Sharan, Senior Advocate. Rich tributes were paid to Shri Sharan by Shri K.K Venugopal, Learned Attorney General for India, Shri Rakesh Kumar Khanna, President, Supreme Court Bar Association and Hon'ble Shri Ranjan Gogoi, Chief Justice of India. I am enclosing herewith copies of the References made by Attorney General for India, President, Supreme Court Bar Association and Hon'ble the Chief Justice of India.

Kindly permit me to convey the heart-felt condolences of the Officers and members of the Staff of the Supreme Court Registry to you and other members of the family.

Yours sincerely,

Registrar

Encls: As above

List of Business for 1st October, 2019 in respect of Full Court Reference



SUPREME COURT OF INDIA

LIST OF BUSINESS FOR TUESDAY THE 01ST OCTOBER, 2019

CHIEF JUSTICE'S COURT

AT 10.30 A.M.

FULL COURT REFERENCE IN THE MEMORY OF LATE
SHRI DIPANKAR P. GUPTA AND LATE SHRI AMARENDRA
SHARAN, SENIOR ADVOCATES, SUPREME COURT OF
INDIA

Coram of Hon'ble Judges at the Full Court Reference

- Hon'ble Mr. Ranjan Gogoi, Chief Justice of India
- * Hon'ble Mr. Justice S. A. Bobde, J.
- * Hon'ble Mr. Justice N. V. Ramana, J.
- * Hon'ble Mr. Justice Arun Mishra, J.
- Hon'ble Mr. Justice R. F. Nariman, J.
- * Hon'ble Mrs. Justice R. Banumathi, J.
- * Hon'ble Mr. Justice U. U. Lalit, J.
- * Hon'ble Mr. Justice A. M. Khanwilkar, J.
- Hon'ble Dr. Justice D. Y. Chandrachud, J.
- Hon'ble Mr. Justice Ashok Bhushan, J.
- Hon'ble Mr. Justice L. Nageswara Rao, J.
- Hon'ble Mr. Justice Sanjay Kishan Kaul, J.
- * Hon'ble Mr. Justice M. M. Shantanagoudar, J.
- * Hon'ble Mr. Justice S. Abdul Nazeer, J.
- Hon'ble Mr. Justice Navin Sinha, J.
- Hon'ble Mr. Justice Deepak Gupta, J.
- Hon'ble Ms. Justice Indu Malhotra, J.
- Hon'ble Ms. Justice Indira Banerjee, J.
- Hon'ble Mr. Justice Vineet Saran, J.
- Hon'ble Mr. Justice K. M. Joseph, J.
- Hon'ble Mr. Justice Hemant Gupta, J.
- Hon'ble Mr. Justice R. Subhash Reddy, J.
- Hon'ble Mr. Justice M. R. Shah, J.

- Hon'ble Mr. Justice Ajay Rastogi, J.
- * Hon'ble Mr. Justice Dinesh Maheshwari, J.
- Hon'ble Mr. Justice Sanjiv Khanna, J.
- Hon'ble Mr. Justice Bhushan Ramkrishna Gavai, J.
- * Hon'ble Mr. Justice Surya Kant, J.
- * Hon'ble Mr. Justice Aniruddha Bose, J.
- Hon'ble Mr. Justice A.S. Bopanna, J.
- * Hon'ble Mr. Justice Krishna Murari, J.
- * Hon'ble Mr. Justice S. Ravindra Bhat, J.
- * Hon'ble Mr. Justice V. Ramasubramanian, J.
- * Hon'ble Mr. Justice Hrishikesh Roy, J.

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Reference made on 1st October, 2019

бу

Attorney General for India Shri K. K. Venugopal in the memory of

Late Shri Amarendra Sharan Senior Advocate

Hon'ble Chief Justice of India, Hon'ble Judges of the Supreme Court, the Solicitor General of India, the Additional Solicitors General, President and other Office Bearers of the Supreme Court Bar Association, respected members of the Bar, family members of Late Shri Amarendra Sharan, ladies and gentlemen:

We join here today in remembrance of Shri Amarendra Sharan, who passed away on August 12, 2019, at the early age of 69. Shri Sharan throughout his life exemplified the best values of the Bar, and was a gentle presence at the Supreme Court. Soft spoken, warm, and a thorough gentleman, Shri Sharan's unexpected and untimely demise is truly a great loss to the legal fraternity. While his many achievements and contributions to the jurisprudence of our country are well known and documented, I shall refer to a few aspects of Shri Sharan's life.

Shri Amarendra Sharan was born on October 23, 1949 at Patna. He started his schooling at Napier Hearts Boarding School, a premier institute in the city. His father was an Income Tax Commissioner and passed away when Shri Sharan was only 15 years old. After completing school, Shri Sharan pursued Bachelor of Science (B.Sc.) in Botany from Patna Science College. Shri Sharan completed his LLB from Patna University, and enrolled as a lawyer in 1975 and started practice in the Patna High Court. He soon shifted to Delhi in 1981 and stood first in the Advocate on Record exam that year. By virtue of his ability and standing at the Bar, he was designated a Senior Advocate by the Supreme Court in the year 2000. Recognizing his excellence, he was appointed Additional Solicitor General of India in August 2004, a post he held with credit until June 2009.

Shri Sharan felt deeply for the vulnerable sections of the society. He appeared for the victims in cases such as the Malegaon Bomb Blasts case, the Bhima Koregaon case, and always stood up for the downtrodden.

In the words of Beryl Markham-"If a man has any greatness in him, it comes to light, not in one flamboyant hour, but in the ledger of his daily work." In a long and illustrious legal career, Shri Sharan appeared as special counsel for the CBI in the coal block allocation scam cases before the Supreme Court, and in several cases as amicus curiae. In cases of seminal import, the apex court sought the assistance of Shri Sharan, particularly in a petition seeking fresh investigation in the assassination of Mahatma Gandhi, and in the case related to the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act. His expertise in election law was taken advantage of in election disputes relating to the State of Tamil Nadu in 2017 and 2018. He appeared for the CBI Director before the Supreme Court in an internal dispute in the organisation. Significantly, despite having a roaring practice, a high percentage of the briefs he took up were pro bono.

In 2008, he was presented with the prestigious award for "Outstanding Contribution for the development of Scientific Jurisprudence" by then Prime Minister Dr. Manmohan Singh on National Law Day. He was a Special Invitee to the Board of the Medical Council of India constituted in 2009.

He served as the Chairman of the Appeals Committee of the All India Football Federation (AIFF) right uptil his demise.

Shri Sharan was a father figure to his juniors, and occupies a special place in the hearts of those he has nurtured and those that were associated with him. He had a long-standing tradition in his chamber where all his juniors- past and present were expected to have lunch with him in his chambers every day. This lunch, treasured by his juniors, was where the values of life he lived by patience, good humor, integrity and positivity - were drilled into them. This was also a chance for him to enquire about his juniors' families and their well being, concerns and problems.

Among the treasure trove of wisdom he bestowed upon his juniors - two nuggets stand out -The first, you have to be a good human being to be a good lawyer. Secondly, upholding the dignity of the Court is the solemn responsibility of all lawyers - as unless that is maintained there will be no respect for any lawyer. He was also very particular about proper appearance and grooming- his juniors and staff were always expected to be neatly attired.

He was legendary for his sense of humor -and with characteristic politeness would get away with pulling people's legiust because of his soft tone. Shri Sharan's passion and commitment, and that indomitable spirit packed within that soft exterior, cannot be forgotten. More importantly, his ideals and

values must be taken forward. Let us continue to honor his memory by dedicating ourselves to hisvalues - of compassion, goodness and courtesy to his colleagues.

Thornton Wilder's saying aptly applies to Amarendra Sharan-"The highest tribute to the dead is not grief but gratitude."

Shri Sharan is survived by his wife, Madhu (also a lawyer), and three children. His elder daughter is a solicitor in Seattle USA, while his younger daughter is a scientist. His son recently completed law and was clerking with Justice Nageshwar Rao last year. This year he was admitted to New York University and is pursuing his Masters in arbitration laws.

I offer my deepest condolences to his family. We all deeply mourn his death. Amarendra Sharan will be remembered by all of us for a long time to come.

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Reference made on 1st October, 2019

бу

Shri Rakesh Kumar Khanna (Sr.) President, SCBA

in the memory of

Late Shri Dipankar P. Gupta

&

Late Shri Amarendra Sharan, Senior Advocates

- 1. My Lord, Hon'ble Mr. Justice Ranjan Gogoi, Hon'ble The Chief Justice of India,
- 2. Hon'ble Judges of this venerable Court,
- 3. Shri K.K. Venugopalji, Ld. Attorney General for India,
- 4. Shri Tushar Mehta, Ld. Solicitor General of India and other Law Officers,
- 5. Executive Members of the SCBA, SCAORA and other Bar Associations,
- 6. Distinguished members of the Bar,
- 7. Family members of Shri Dipankar Gupta and Shri Amarendra Sharan,
- 8. And my dear brother and sister colleagues...

In the prudently cogitated words of the Nobel Laurette and Pulitzer Prize awardee, Mr. Ernest Hemingway, "every man's life

ends the same way. It is only the details of how he lived and how he died that distinguish one man from another." It is precisely that discerning legacy of Shri Dipankar Gupta and Shri Amarendra Sharan; the former Solicitor General and the former Additional Solicitor General respectively, that transcends both of them from the archetypal jurist and gravitates this august gathering to congregate here today in respectful homage to their memories.

Shri Dipankar P. Gupta

Shri Dipankar Prasad Gupta was born on the 27th of February 1934 to a conventional Bengali family that was inherently entrenched in the Indian jurisprudence for the past two generations. His father, Shri Sudhir Chandra Dutta Gupta was a member of the judicial service, while his grandfather had been a prominent member of the Bar. Acknowledging later on how law had seemingly become a tradition in his family, Dipankar ji often used to quip that the question of his becoming anything other than a lawyer never really arose.

After successfully clearing the Senior Cambridge School leaving Examination in the year 1948, Shri Gupta joined the St. Xavier's College, Kolkata and graduated with first class Honors in Physics, while securing the second place in the entire University of Kolkata.

Having so completed his graduation, Dipankar ji thereafter sailed for London in the year1953 to read for the Bar at the Lincoln's Inn. This was a prospect which he later confessed had excited him the most.

After being called to the English Bar in May 1955, Shri Gupta returned home and joined the Calcutta High Court. There, he honed his skills and practised on the Original Side before being subsequently designated as a Senior Advocate in the year 1972.

Thereafter, Shri Gupta had the distinction of not only serving as the Senior Standing Counsel for the Government of the State of West Bengal from the year 1972 to 1976 but also as the Advocate General of the State of West Bengal from the year 1976 to 1977, while concomitantly discharging his duties as the Chairman of the Bar Council of West Bengal during the latter tenure.

Subsequent thereto, in recognition of his vast legal acumen and assiduous temperament, Dipankar ji was later chosen to be appointed as the Solicitor General of India in April 1992. He graced the said exalted office till July 1996. During this time, he was selected as a member of several legal teams that accompanied the Chief Justice of India on his respective visits to the Supreme Court of the United States, the House of Lords of the UK and the Supreme Court of Canada.

In the course of his vastly successful legal career, Shri Gupta had the privilege of lending his expertise to many leading cases and thus contributed his say to numerous landmark judgments penned by various judicial forums across the country, including this Hon'ble Court. However, any attempt, to summarize the entirety of Dipankar ji's legacy in such a short time would be a disservice thereto and hence I shall endeavour to succinctly highlight only a few of them.

Dipankar ji, in his capacity as the then Solicitor General of India, had famously assisted the Ld. Constitutional Bench of this Hon'ble Court in the case relating to the Ram Janmabhoomi - Babri Masjid issue, titled Special Reference No. 1 of 1993, wherein this Hon'ble Court was pleased to pass directions regarding the preservation and conservation of archaeological articles stated to be in possession of authorities related to the disputed structure.

In the case of Union of India v. Prince Muffakham Jah, popularly known as the Nizam's Jewellery case, Shri Gupta assisted a three-

judge bench of this Hon'ble Court, which was pleased to modify the Arbitration Award slightly and allow the Central government to purchase all the items of the Nizam's Jewellery that had earlier been adjudged to be a national treasure of historic interest.

Furthermore, in the landmark case of Manilal Singh v. Dr. H. Borobabu Singh, Dipankar ji had eruditely assisted the Ld. Constitutional Bench of this Hon'ble Court, which famously upheld the binding nature of orders passed by the Supreme Court on the Speaker, in all cases arising out of disqualification proceedings initiated on grounds of defection under Schedule X. It was further prudently observed therein that all such decisions are taken by the Speaker in his capacity as a Statutory authority and hence the same are perfectly amenable to judicial review.

Shri Gupta was a member and office bearer of several lawyers' associations and also had the distinction of serving in the executive council of the National University of Juridical Sciences, Kolkata (NUJS). Moreover, with regard to his many scholastic ventures and academic accolades, he is most notably regarded for the section on Arbitration co-authored by him in the alsbury's Law of India.

Dipankar ji was also awarded the title of Doctor of Laws (Honoris Causa) in 2010 by the Sambalpur University in Odisha and was later felicitated by several organizations, including the Supreme Court unit of the Adhivakta Parishad, on the momentous occasion of his completing 50 Years in Practice in August 2017.

Furthermore, he was also the recipient of the Lawyers of India Day Award 2016, an honour bestowed upon him by the Bar Association of India. He was further posthumously conferred a Life Time Achievement Award by the West Bengal State Unit of the Indian Law Institute on 29th March 2019, in celebration of his outstanding contributions to the field of Law & Public Service.

Dipankar ji passed away on the 3rd of March 2019, just 5 days after celebrating his 85th birthday. He was a quintessential Bengali to his core with a love for the simple things in life.

He always maintained that the sacrifices made by his parents, coupled with his sincerity and hard work had been the cornerstone of his success. It was a formula he is said to have instilled and replicated with his own progeny too.

Shri Gupta is survived by his wife Anjana ji, son Jaideep Gupta who has carried forward his father's legacy and is a Senior Advocate practising before this Hon'ble court, daughter Ananya, brother Bhaskar Gupta, who is also a Senior Advocate practising before this Hon'ble Court and their respective families.

Shri Amarendra Sharan

The noted English essayist, William Hazlitt once famously said that "a gentle word, a kind look, a good-natured smile can work wonders and accomplish miracles." Those words are perfectly exemplified by the life and legacy of Shri Amarendra Sharan.

After successfully completing his LLB from the Patna University, Shri Amarendra Sharan enrolled with the Bar Council of Bihar in the year 1975 and started practicing in the Patna High Court.

On becoming an Advocate-on-Record in the year 1981, Sharan ji shifted to Delhi and was subsequently designated as a Senior Advocate by the Supreme Court of India on 14th November 2000.

Amarendra ji served as an Additional Solicitor General of India from the year 2004 to 2009 and during that time, he not only successfully argued more than 2000 cases but also was the recipient of the prestigious award for 'Outstanding Contribution for the development of Scientific Jurisprudence' on the National Law Day in the year 2008, by the then Prime Minister, Dr. Manmohan Singh.

Thereafter, Amarendra ji served as a Senior Council for the Medical Council of India from the year 2010 to 2013.

Sharan ji was of course an advocate nonpareil and his achievements both inside and outside the courtroom are very well known to all. In a litigation career spanning over 44 years, Amarendra ji appeared in and argued more than 25,000 cases before the various courts of India, including this Hon'ble Court and made substantial contributions to the development of Indian jurisprudence. However, for the sake of brevity, I shall only adumbrate a few of his notable accomplishments before this Hon'ble Court.

Amarendra ji was appointed as an Amicus Curie in the case of Pankaj Kumudchandra Phadnis v. Union of India, which had been filed apropos to the alleged irregularities that had purportedly been committed during the investigation and trial of the Mahatma Gandhi murder case. Although this Hon'ble Court dismissed the same for being devoid of any merit, it was pleased to unequivocally record therein that it was beholden to Sharan ji for having painstakingly examined the entire record of the case, including the all the exhibits of the National Museum.

In the case of Jarnail Singh v. Lachhmi Narain Gupta, Amarendra ji had assisted the Ld. Constitutional Bench of this Hon'ble Court, which was pleased to conclude therein that the judgment rendered in the Nagraj case anent the issue of reservation need not be referred to a larger bench. The court therein however struck down the portion of the judgment in the Nagraj case which required the state government to collect quantifiable data signposting the backwardness of SCs and STs, since the same was found to be contrary to the ratio propounded by the 9-judges bench decision of the Indra Sawhney (I) case.

Furthermore, Sharan ji had also assisted a 7-judges Bench of this Hon'ble Court in the case of Krishna Kumar Singh v. State of Bihar, wherein the question anent the subsistence of rights, privileges and liabilities created by an ordinance after the same has lapsed, had arisen. It was held therein that ordinances cannot be equated with a temporary act and hence the doctrine of enduring rights has no application therein.

Amarendra ji also had the distinction of being appointed as the Special Senior Counsel for the Central Bureau of Investigation and Enforcement Directorate, before this Hon'ble Court, in the cases pertaining to what has now come to be known as the CoalGate scam.

Shri Amarendra Sharan ji will always be remembered for his amiable and ever-smiling personality, his ever-helpful nature, his constant support for his juniors, his gentle but indefatigable spirit, his simplicity and his astute knowledge of law. He was a first-generation lawyer who rose to the top of the profession by the sheer dint of his hard work, industry and dedication.

I sincerely believe that Amarendra ji perfectly embodied the following words penned by Shakespeare, and I quote:

"His life was gentle; and the elements so mixed in him, that nature might stand up and say to all the world, THIS WAS A MAN!"

Sharan Ji, passed away at the age of 69 on the 12th of August 2019, after suffering a massive heart attack in Rishikesh. Although the song of his life has ended, the melody of his legacy, his principles and his values shall always carry on. He is survived by his wife Madhu ji who is an advocate practising before this Hon'ble Court, his daughters Amrita and Apoorva and his son Amartya.

On behalf of the entire Bar and my own behalf, I respectfully join My Lords in extending our heartfelt condolences to the bereaved family members of the Late Shri Dipankar Prasad Gupta and Shri Amarendra Sharan. May their souls rest in peace. Thank you.

Reference made on 1st October, 2019

бу

Hon'ble The Chief Justice of India Shri Ranjan Gogoi in the memory of

Late Shri Dipankar P. Gupta

&

Late Shri Amarendra Sharan, Senior Advocates

Mr. Attorney General, Mr. Solicitor General, Shri Rakesh Kumar Khanna, President of the Supreme Court Bar Association, Shri Shivaji M. Jadhav, President of Supreme Court Advocates-on-Record Association, Ladies and Gentlemen.

We have assembled today to mourn the passing away of two renowned Senior Advocates Shri Dipankar Prasad Gupta & Shri Amarendra Sharan, who left on their eternal journey some time back leaving behind their rich legacy for us and the coming generations to cherish and to be inspired.

Late Shri Dipankar P. Gupta

Shri Dipankar Prasad Gupta once stated and I quote "Law is a family tradition. My father was in the Judicial Services and my grandfather a lawyer. The question of my becoming anything but a lawyer did not arise." Acknowledging the profound sacrifice made by his parents in ensuring that he could get good education, Shri Gupta would recall that his father would keep getting transferred to different places, yet his mother would stay on in Calcutta to ensure

that his education was not interrupted. Shri Gupta would fondly recollect how, after he had finished his schooling and graduation in physics from premier institutions in Calcutta, his father decided to send him in 1952 to England to study Law to become a barrister. Having joined the Lincoln's Inn, Shri Gupta was called to the English Bar in 1955, though soon thereafter he returned to his motherland and started practicing in the High Court at Calcutta.

Practicing in the post-independence years, Shri Gupta would eventually find his forte in Constitutional and Administrative Laws, even though he would also take up matters involving interpretation of the Commercial Laws, Property and Tax laws, besides doing substantial numbers of Arbitration proceedings.

It was said that his growth at the Bar in the Calcutta High Court was phenomenal and he earned wide acclaim, going on to be elected as the Chairman of the West Bengal Bar Council during 1976-1977. Shri Gupta's hard work and sincerity of purpose also led to his appoinment as the Senior Standing Counsel for the Government of West Bengal, whereafter he became the Advocate-General of the State in 1976 and served as such till 1977.

At around the same time, Shri Gupta shifted to the Nation's Capital City and started practicing before the Supreme Court, which he continued till the very end. His shift to the Capital brought him to the midst of many legal engagements of national importance. He made his mark early with his incisive and thorough approach to the study of law.

In 1992, Shri Dipankar Prasad Gupta was appointed the Solicitor-General of India. In fact, Shri Gupta remains one among the few who had served the full term of five years as the Solicitor General of India. Various pronouncements of the Supreme Court stand testimony to the

wide-ranging contributions of Shri Gupta to the evolving Constitutional jurisprudence of our young Nation.

A thorough gentleman, litigation was never a battle for Shri Gupta as he espoused the cause of fairness for all. Shri Dipankar P. Gupta would always be remembered as a stickler to professional ethics and discipline, something that would keep inspiring generations of young lawyers in their times ahead, as it did during his lifetime.

Survived by his wife and two children, the legacy and practice of Shri Dipankar Prasad Gupta has been taken forward by his son, Shri Jaideep Gupta, who is a designated Senior Advocate of the Supreme Court. No doubt, the passing away of Shri Dipankar P. Gupta has created a void difficult to fill, yet his was a life lived well, devoted to the profession and also to the development of the legal institutions in post-independence India.

My Brother and Sister Judges join me in conveying our heartfelt condolences to the bereaved family of Shri Gupta and We all pray to the Almighty to give them the strength to bear this irreparable loss with fortitude.

May the departed soul rest in peace

Late Shri Amarendra Sharan

Shri Amarendra Sharan distinguished himself as a jurist and an eminent practitioner of law. Born in 1949, Shri Amarendra Sharan was the son of a bureaucrat, and he completed his schooling and graduation from Patna in Bihar. Eventually, Shri Sharan enrolled as an Advocate in 1975, beginning his practice in the Patna High Court.

His legal acumen was distinct and his practice touched almost all areas of law in a very short span of time. In 1982, he cleared the AOR Examination, having shifted to New Delhi and joined the Supreme

Court Bar a year earlier. His growth as a legal practitioner in the nation's capital was no less phenomenal as, by the year 2000 the Supreme Court of India had designated Shri Amarendra Sharan as a Senior Advocate.

Despite all his success in the legal profession, Shri Amarendra Sharan remained a picture of humility. He was extremely popular amongst all the members of the Bar as well as of the Bench for his affable and affectionate disposition. Shri Saran also remained deeply attached to his roots as he continued to make himself available for matters before various High Courts across the country, besides regularly appearing before various Tribunals in the national capital.

Shri Sharan groomed himself well to stay abreast in varied fields of law. From Election matters to intricate questions of criminal laws, from fixation of compensation under Land Acquisition Act to varied issues under Municipal Laws, from deep concerns in Administrative Laws to Tax matters, from questions of Constitutional Law to those involving Interpretation of Statutes, Mr. Amarendra Sharan extended his valuable assistance to the Bench in rendering justice.

Among various landmarks in his career as an astute and a committed lawyer, his contribution towards shaping up the regulatory framework of the Medical Council of India, with a view to streamline imparting of Medical Education by private Universities and Colleges in the country would remain eminently path-breaking. His assistance to the Bench as the Amicus Curiae in a large number of cases is widely acknowledged.

The passing away of Shri Amarendra Sharan was indeed sudden, yet his imprints are indelible. Shri Amarendra Sharan would continue to inspire generations of young lawyers who would take forward his legacy in the times ahead.

Besides his three children, Shri Amarendra Sharan leaves behind his wife, who is also a practitioner of law.

My Brother and Sister Judges join me in conveying our heartfelt condolences to the bereaved family of Shri Sharan. We offer our prayers to the Almighty to give strength to them to bear this irreparable loss with fortitude.

May the departed soul rest in peace.

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List of Attendees at the Full Court Reference

- * Shri K.K. Venugopal, Ld. Attorney General for India.
- Shri Tushar Mehta,
 Solicitor General of India.
- Shri Atmaram N.S. Nadkarni,
 Additional Solicitor General of India.
- Ms. Pinky Anand,
 Additional Solicitor General of India.
- Shri Vikramjit Banerjee,
 Additional Solicitor General of India.
- Shri Aman Lekhi,
 Additional Solicitor General of India.
- Ms. Madhavi Goradia Divan,
 Additional Solicitor General of India.
- Shri K.M. Nataraj,
 Additional Solicitor General of India.
- Shri Sanjay Jain,
 Additional Solicitor General of India.
- Shri Rakesh Kumar Khanna, President, Supreme Court Bar Association.

- Shri Jitender Mohan Sharma,
 Vice President,
 Supreme Court Bar Association.
- Ms. Preeti Singh,
 Acting Hony. Secretary,
 Supreme Court Bar Association.
- Shri Shivaji M. Jadhav,
 President,
 Supreme Court Advocate-on-Record Association.
- Shrí Prashant Kumar,
 Více Presídent,
 Supreme Court Advocate-on-Record Association.
- Shri Snehasish Mukherjee,
 Hony. Secretary,
 Supreme Court Advocate-on-Record Association.
- * And other Ld. Advocates of the Bar.

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Family Members of Late Shri Amarendra Sharan, Senior Advocate at the Full Court Reference

- * Mrs. Madhu Sharan, Wife
- * Mrs. Apoorva Sharan, Daughter
- * Mr. Shobhit Chandra, Son-in-law
- * Col. Ramendra Sharan, Brother
- * Mr. S.N. Sharan, Nephew

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THE SUPREME COURT OF INDIA

New Delhi - 110001 India